



HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Website – www.hspcb.gov.in E-Mail:hspcbSolidwaste@gmail.com

Ph:0172-2577870-873

NO.HSPCB/SWM/ 2371

Dated: 03/02/2021

To

Sh. N.K Gupta,
Divisional Head-UPC-I Division,
Central Pollution Control Board,
Privesh Bhawan East Arjun Nagar,
New Delhi.

Subject: Order dated 23.07.2020 (with report dated 20.07.2020) in Original Application No. 400/2017 titled as Westend Green Farms Society Versus Union of India.

Kindly refer to your office letter no. B-31013/30/2020-21/UPC-1 dated 11.08.2020 on the subject noted above.

In this connection, please find enclosed herewith the action taken/Quarterly report pertaining to Haryana State Pollution Control Board in compliance of Hon'ble NGT order dated 23.07.2020 in the matter of OA No. 400/2017 titled as Westend Green Farms Society Versus Union of India.

Further, it is requested that an additional period of 2 months time may kindly be granted for submitting complete information in format as prescribed by CPCB..

DA/as above


Sr. Environmental Engineer (HQ)
For Member Secretary

Endst. NO.HSPCB/SWM/ 2372-74

Dated: 03/02/2021

A copy of the above is forwarded to the following:

1. The Register, National Green Tribunal, New Delhi with a request that the attached report may kindly be taken on record.
2. The Director, Urban Local Bodies Department Haryana with a request to take necessary action in compliance of NGT order dated 23.07.2020.
3. The Director, Development & Panchyats Department Govt. of Haryana with a request to take necessary action in compliance of NGT order dated 23.07.2020.


Sr. Environmental Engineer (HQ)
For Member Secretary

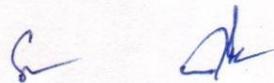
Sub: Action taken report/ Quarterly report in OA No.400/2017 (in the matter of Westend Green Farms Society Vs Union of India & Ors)– Report of Haryana State Pollution Control Board – Reg.

Hon'ble National Green Tribunal (NGT), vide its order dated 23.07.2020 in OA No.400/2017 (in the matter of Westend Green Farms Society Vs Union of India & Ors), while dealing with the subject matter of compliance of environmental norms by restaurants/hotels/motels/banquets etc., *inter alia* directed that,

“....9. Let all the concerned authorities in all the States/UTs and the State PCBs/PCCs take further action and give their quarterly report to the CPCB. The same may thereafter be further followed up and compiled by the CPCB. It is made clear that if there is non-compliance by the States/UTs, PCBs/PCCs, the Tribunal may have to make the concerned authorities accountable by requiring payment of compensation as well as action against defaulting and erring officers. A further status report as on 30.11.2020 be filed by the CPCB on or before 31.12.2020 by email, making copies of report available to all relevant parties by webhosting on its website or otherwise.”

The CPCB may hold a video conferencing with all the State PCBs/PCCs within one month from today which may cover, as far as possible not 10 only the present but other significant environmental issues also. If one sitting is not enough, more such sittings be held at suitable intervals so as to avoid delay in compiling relevant information.”

In this regard it is submitted that State of Haryana has notified the policy vide notification no. 3/5/2020-R-II dated 29.07.2020 i.e. scientific handling and reuse of liquid waste, solid waste and ground water extraction by Restaurants, Dhabas, Motels, Hotels, Marriage Garden, Banquets Halls policy-2020 in compliance of Hon'ble NGT directions dated 25.02.2020 in the matter of OA no. 26/2019 titled as Abhay Dahiya Vs State of Haryana. Further, while hearing on dated 11.09.2020 in the said matter Hon'ble NGT has directed that:-



“...7. Needless to say, the directions of this Tribunal in O.A. 400/2017 are applicable to all such establishments in the State of Haryana also. Policy of the State of Haryana has to coincide with the guidelines prepared by the CPCB. Thus, the policy cannot be enforced to the extent of not meeting the statutory mandate as explained above and needs to be revisited.

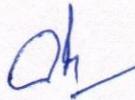
...8. Let the CPCB finalise an appropriate Standard Operating Procedure (SOP) integrating its guidelines already prepared and 11 incorporating such of the provisions in the above policy as are found appropriate so that the SOP prepared by the CPCB will cover the entire field. If no change is required in the guidelines already prepared by the CPCB, the already prepared guidelines may continue. Decision by the CPCB may be taken within two months. The State of Haryana may thereafter finalise its action plan within one month, consistent with such SOP but its norms should not dilute the said SOP. Action taken reports may be furnished by the CPCB and the State of Haryana before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.”

In this regard, it is submitted that, in compliance of above mentioned directions in OA no. 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors issued on dated 23.07.2020, Haryana State Pollution Control Board (HSPCB) vide its letter no. HSPCB/PLG/2020/1301 dated 14.07.2020 (**Annexure-A**) has forwarded the mechanism/guidelines (i.e. mechanism/guidelines for control of pollution and enforcement of Environment Norms at individual establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc) finalized by CPCB to Department of Urban Local Bodies (ULBD), Haryana advising the ULBD to incorporate the guidelines/mechanism prepared by CPCB in the policy notified by Haryana Government on 29.07.2020 in compliance of OA no. 26/2019 in the matter of Abhay Dahiya Vs State of Haryana & Ors.

It is further submitted that CPCB has also sent a format, for inventorization of details regarding consent/clearances obtained, Water/Air/Noise Pollution Control Devices, Compliance of Solid Waste Management Rules and parking facility available with unit etc. which has

also been circulated to all stakeholders / Departments, including ULBD and Panchayat Department for providing relevant information (**Annexure-B**).

Further, it is submitted that HSPCB has already covered all hotels having overall waste-water generation @100 KLD and more, or having 3 star or having 100 rooms and above under Red category, Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD under orange category & Hotels (up to 20 rooms and without boilers) under Green category of consent management vide its order dated 04.12.2020. However, 120 number of hotels have been granted consent to operate as per the report/information received from the Regional Officers of Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula

Ph - 0172- 577870-73, Fax No. 2581201

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Website: hspcb.gov.in

No. HSPCB/PLG/2020/301

Dated: 14/7/2020

To

The Director,
Urban Local Bodies Bays 11-14,
Sector 4, Panchkula, Haryana 134112.

Sub: Mechanism/Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc.

Kindly refer to the subject noted above.

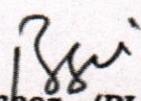
In this connection, it is intimated that the Urban Local Bodies Department, Haryana has prepared a draft policy for regulating the functions of road side restaurants/ establishment in compliance of OA No. 26/2019 in matter of Abhey Singh & others Vs Union of India and the comments of HSPCB in this matter has already been send to your Department vide letter dated 05.02.2020.

Now, Central Pollution Control Board vide letter No. B-31013/30/2020/PUC-1/214 dated 19.03.2020 send a copy of mechanism/guidelines for control of pollution and enforcement of environment norms individual establishments and the area/cluster of restaurants/hotels/motels/banquets etc., prepared in compliance in Hon'ble NGT order dated 19.09.2019 in OA No. 400/2017 titled as Westend Green Farms Society Vs Union of India & others, addressed to the Chief Secretary Haryana with the request to take necessary action as Hon'ble NGT orders and the copy of same is enclosed herewith for your information and further necessary action.

It is pertinent to inform you that your Department has already drafted the policy as per direction of Hon'ble NGT in OA No. 26/2019 in this matter of Dhabas/restaurants and now CPCB has sent the guidelines on same subject in this matter as per direction of Hon'ble NGT in different OA No. 400/2017.

In this connection, I have been directed by the Competent Authority to request you to incorporate the guidelines/mechanism prepared by Central Pollution Control Board in policy of your department drafted on the same subject matter for which comments has already been sent by HSPCB.

DA/ As above.


Sr. Env. Engineer - (PLG)
For Member Secretary

ok



NO.HSPCB/SWM-66/ 2020/ 13041-42

Dated: 26/10/2020

To

1. The Director,
Urban Local Bodies Department, Haryana.
2. The Director,
Development & Panchyat Department Haryana

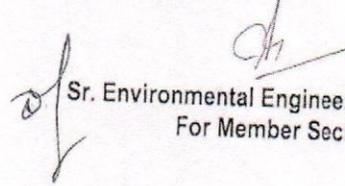
Subject: Order dated 23.07.2020 (with report dated 20.07.2020) in Original Application No. 400/2017 titled as Westend Green Farms Society Versus Union of India.

Kindly refer to your letter the subject noted above.

In this connection, I have been directed to enclosed herewith the copy of order dated 23.07.2020. passed by Hon'ble National Green Tribunal in the matter Westend Green Farms Society Versus Union of India for information and further necessary action.

In view of above, you are requested to provide the compiled inventory in prescribed format which is enclosed herewith for ready reference please.

DA/As above


Sr. Environmental Engineer (HQ)
For Member Secretary



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NO.HSPCB/SWM-66/ 2020/ 13043-59

Dated: 26/10/2020

To

The All Regional Officers,
HSPCB.

Subject: Order dated 23.07.2020 (with report dated 20.07.2020) in Original Application No. 400/2017 titled as Westend Green Farms Society Versus Union of India.

Kindly refer to your letter the subject noted above.

In this connection, I have been directed to enclosed herewith the copy of order dated 23.07.2020. passed by Hon'ble National Green Tribunal in the matter Westend Green Farms Society Versus Union of India for information and further necessary action.

In view of above, you are requested to provide the compiled inventory of your region in prescribed format which is enclosed herewith for ready reference please *within 07 days*.

DA/As above


Sr. Environmental Engineer (HQ)
For Member Secretary



HARYANA STATE POLLUTION CONTROL BOARD

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Ph:0172-2577870-873

NO.HSPCB/SWM/2069-85

Dated: 20/11/2020

To

All Regional Officers,
HSPCB.

Subject: Order dated 23.07.2020 (with report dated 20.07.2020) in Original Application No. 400/2017 titled as Wastend Green Farms Society Versus Union of India.

Kindly refer to this office letter No. 13043-59 dated 26.10.2020 on the subject noted above.

In this connection it is intimated that you were requested vide letter referred above to provide the compiled inventory in perscribed format within 07 days, but no information has been received by this office till date.

In view of above, you are again requested to submit the required information immeditealy, so that complied report could be sent to CPCB on or before 30.11.2020.

Treat it Most Urgent.


Sr. Environmental Engineer (HQ)
For HSPCB

358042/2021/swm.Br



File No.HSPCB-060001/92/2020-SOLID WASTE MANAGEMENT CELL-HSPCB

HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Website – www.hspcb.gov.in E-Mail :hspcbho@gmail.com

Ph:0172-2577870-873

NO.HSPCB/SWM/ 2021/ 16154/2

Reminder

Dated: 19/01/2021

To

1. The Director,
Urban Local Bodies Department, Haryana.
2. The Director,
Development & Panchyats Department Govt. of Haryana.

Subject: Order dated 23.07.2020 (with report dated 20.07.2020) in Original Application No. 400/2017 titled as Westend Green Farms Society Versus Union of India .

Kindly refer to this office letter No. 13041-42 dated 26.10.2020 on the subject noted above.

In this connection, it is intimated that you were requested vide letter referred above to provide the compiled inventory in prescribed format but no information has been received in this office till date.

In view of above, you are again requested to submit the required information within 07 days positively, so that compiled information could be sent to CPCB.


Sr. Environmental Engineer (HQ)
For HSPCB



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NO.HSPCB/SWM/ 2021/ J/16153/14 Reminder

Dated: 19/01/2021

To

The Regional Officer,
RO Panchkula, Gururgam (S), Gururgam (N), Sonapat,
Palwal, Yamuna Nagar, Hisar, Nuh, Bhiwani, Ambala,
Kurukshetra, Faridabad, Dharuhera, Kaithal & Panipat.

Subject: Order dated 23.07.2020 (with report dated 20.07.2020) in Original Application No. 400/2017 titled as Westend Green Farms Society Versus Union of India .

Kindly refer to this office letter No. 13043-59 dated 26.10.2020 & No. 2069-85 dated 20.11.2020 on the subject noted above.

In this connection, it is intimated that you were requested vide letter referred above to provide the compiled inventory in prescribed format but no information has been received in this office till date.

In view of above, you are once again requested to submit the required information within 07 days positively, so that compiled information could be sent to CPCB.


4 Sr. Environmental Engineer (HQ)
For HSPCB

File No.HSPCB-060001/92/2020-SOLID WASTE MANAGEMENT CELL-HSPCB

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NO.HSPCB/SWM/2/18247/2021/1

Dated: 02/02/2021

To

1. The Director,
Urban Local Bodies Department, Haryana.
2. The Director,
Development & Panchyats Department Govt. of Haryana.

Subject: Order dated 23.07.2020 (with report dated 20.07.2020) in Original Application No. 400/2017 titled as Westend Green Farms Society Versus Union of India.

Kindly refer to this office letter No. 13041-42 dated 26.10.2020 & No. 1/16154/1 dated 19.01.2021 on the subject noted above.

In this connection it is intimated that you were requested vide letters referred above to provide the compiled inventory in prescribed format, but no information has been received by this office till date.

In view of above, you are once again requested to submit the required information immediately, so that compiled report could be sent to CPCB. Next date of hearing is on 04.02.2021.

Treat it Most Urgent.


Sr. Environmental Engineer (HQ)
For Member Secretary

File No.HSPCB-060001/92/2020-SOLID WASTE MANAGEMENT CELL-HSPCB

HARYANA STATE POLLUTION CONTROL BOARD
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NO.HSPCB/SWM/ 1/18246/14

Dated: 02/02/2021

To

The Regional Officers,
Panchkula, Gurugam (S), Gurugam (N), Sonapat,
Palwal, Yamuna Nagar, Hisar, Nuh, Bhiwani, Ambala,
Kurukshetra, Faridabad, Dharuhera, Kaithal & Panipat.

Subject: Order dated 23.07.2020 (with report dated 20.07.2020) in Original Application No. 400/2017 titled as Westend Green Farms Society Versus Union of India.

Kindly refer to this office letter No. 13043-59 dated 26.10.2020, No. 2069-85 dated 20.11.2020 & No. I/16153/14 dated 19.01.2021 on the subject noted above.

In this connection it is intimated that you were requested vide letters referred above to provide the compiled inventory in prescribed format, but no information has been received by this office till date.

In view of above, you are again directed to submit the required information by today evening, so that the compiled report could be sent to CPCB as the next date of hearing is on 04.02.2021.

Treat it Most Urgent.

Sr. Environmental Engineer (HQ)
For Member Secretary